

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (CRL.) NO(S). 856/2025

[Arising out of impugned final judgment and order dated 14-01-2025 in BA No. 4819/2024 passed by the High Court of Delhi at New Delhi]

MOHD TAHIR HUSSAIN

PETITIONER(S)

VERSUS

STATE OF NCT OF DELHI

RESPONDENT(S)

(IA No. 15361/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 21-01-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PANKAJ MITHAL

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. Siddharth Aggarwal, Sr. Adv.
Mr. Rajiv Mohan, Adv.
Ms. Tara Narula, Adv.
Ms. Sonal Sarda, Adv.
Ms. Shivangi Sharma, Adv.
Ms. Noyonika Deori, Adv.
Mr. Rishabh Bhati, Adv.
Ms. A. Mitra, Adv.
Mr. Karan Dhalla, Adv.
Mr. Sujoy Chatterjee, AOR

For Respondent(s) Mr. Rajat Nair, Adv.

UPON hearing the counsel the court made the following
O R D E R

1. Learned counsel for the petitioner is permitted to serve copy of this petition to Mr. Rajat Nair, learned counsel/Central Agency Section.
2. On the joint request of the parties, put up tomorrow, i.e. 22.01.2025.

(Ram Subhag Singh)
Assistant Registrar

(Geeta Ahuja)
Assistant Registrar-cum-PS